

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS & FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO.4479 TO BE ANSWERED ON: 23.03.2021

Dependency on Fertilizer Import

4479. SHRI MANICKAM TAGORE B:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) the details regarding the dependency on the imports of various fertilizers for the purpose of agriculture and the actual imports allowed by the Government for the last three years for fertilizers;
- (b) whether the Government is aware that while the production of urea is significant but the county is 100% dependent on import of potash and 90% dependent on import of phosphates and if so, the details thereof;
- (c) whether there is any proposal for the setting up of indigenous manufacturing unit through Public Sector Undertakings to reduce the dependency of imports for potash and phosphates;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

MINISTER OF CHEMICALS AND FERTILIZERS

(SHRI D.V. SADANANDA GOWDA)

(a) & (b): The gap between assessed requirement and the indigenous production of various fertilizers is bridged through imports. In case of urea, the import is done through the designated State Trading Enterprises (STEs) while the import of P&K comes under Open General License (OGL) wherein the companies import the fertilizers based on their commercial judgements. The Country is 100% dependent on import of Potash while in case of urea and other P&K fertilizers, the gap between assessed requirement and the indigenous requirement is met through the imports. The import of various fertilizers during last three years is as given below:

Import of fertilizers (Urea, DAP, MOP & NPK) during the Year 2017-18 to 2019-20

<Qty in LMT>

Year	Urea	DAP	MOP	NPK
		(As reported by the companies)		
2017-18	59.75	42.17	47.36	4.99
2018-19	74.81	66.02	42.14	5.46
2019-20	91.23	48.70	36.70	7.46

(c) to (e): There is no such proposal in the Public Sector Undertakings (PSUs) under Department of Fertilizers for setting up of indigenous manufacturing units to reduce the dependency of imports for potash and phosphates.

However, the Phosphatic and Potassic fertilizers are decontrolled and are under Open General License (OGL). Accordingly, Department does not interfere in the commercial decisions of the companies for setting up of indigenous manufacturing units for producing P&K fertilizers.
